Annexure - 4													
Nai	ne of Corporate debtor	S&S INDUST	RIES AND ENT	TERPRISES LIMIT	ED	Date of Commenceme	nt of Liquidation erational Credit		09.04.2021		List of Stake	holders as on	22.02.2025
						List of Op	Amount in F		cesj				
SI.N	Name of Authorised Representative , if any	Name of the Employee	Details of C Date of receipt	Claim Received	Total Amount amount of claim admitted	Details of Claim Admitt Amount of claim for the period of twelve months preceding the liquidation commencement date	ed Nature of claim	% share in total amount of claims admitted	Amount of Contingent Claim	Amount of any mutual dues, that may be setoff	Amount of claim rejected	Amount of claim under verification	Remarks, if any
1		N.Kannan	15.04.2021	12,38,711.00	12,38,711.00	Nil	Gratuity Claim	42.35%	Nil	Nil	-	Nil	 Verified with the books of accounts and other supporting documents Your claim is categorized as Employee. The claim is admitted in full for Rs.12,38,711/- under section 53(1)(f)
2		V.S.Narayanan	06.05.2021	10,20,000.00	10,20,000.00	Nil	Gratuity Claim	34.87%	Nil	Nil	-	Nil	 Verified with the books of accounts and the payroll register Claim admitted under Employee cateogery The salary of the employee is not approved as CIRP expenses by the CoC. Hence, the claim is admitted in full for Rs.10,20,000/- under section 53(1)(c)
3		K.S.Jayakumar	07.05.2021	1,39,200.00	1,39,200.00	Nil	Gratuity Claim	4.76%	Nil	Nil	-	Nil	 Verified with the books of accounts and the payroll register Claim admitted under Employee cateogery Hence, the claim is admitted in full for Rs.1,39,200/- under section 36(4)(a)(iii) and paid.
4	A.S.Saravanan	J.Murali	09.05.2021	70,000.00	70,000.00	Nil	Gratuity Claim	2.39%	Nil	Nil	-	Nil	 Verified with the books of accounts and the payroll register Claim admitted under Employce cateogery Hence, the claim is admitted in full for Rs. 70,000/- under section 36(4)(a)(iii) and paid.
5		B.P Ramakrishnan	02.07.2021	56,31,254.00	1,07,011.00	Nil	Gratuity Claim	3.66%	Nil	Nil	55,24,243	Nil	 Verified with the books of accounts and the payroll register Claim admitted under Employee cateogery Gratuity claim from 01/09/1995 to 20/12/2000 was admitted for Rs. 5,423/- under section 36(4)(a)(iii) and paid. Balance Rs. 56,25,831/- was kept pending for High Court Order. Now, the claim is reassessed as per the order of High Court of Madras in W.P. No. 9879 of 2010 dated 07/01/2025 and the amount admissable u/s 36(4)(a)(iii) is Rs. 16,269/- and u/s 53(1)(f) is Rs. 90,742/-
6		C. Sridhar	13.01.2023	22,39,952	50,000	Nil	Wages	1.71%	Nil	Nil	21,89,952	Nil	 As per labour court, chennai order vide No: I.D.No.564/2001, your claim admitted under employee category. Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
7		A. Pugazhendhi	13.01.2023	20,42,698	50,000	Nil	Wages	1.71%	Nil	Nil	19,92,698	Nil	 As per labour court, chennai order vide No: I.D.No.565/2001, your claim admitted under employee category. Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
8		R. Sampath	13.01.2023	13,62,254	50,000	Nil	Wages	1.71%	Nil	Nil	13,12,254	Nil	 As per labour court, chennai order vide No: I.D.No.566/2001, your claim admitted under employee category. Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
9		M. Shankar	13.01.2023	12,79,540	50,000	Nil	Wages	1.71%	Nil	Nil	12,29,540	Nil	 As per labour court, chennai order vide No: I.D.No.729/2001, your claim admitted under employee category. Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).

	K. Sivagnanam(late) Legal Hire: 1) S. Dhanalakshmi 2) S. Ravindran	13.01.2023	12,62,503	50,000	Nil	Wages	1.71%	Nil	Nil	12,12,503	Nil	 As per labour court, chennai order vide No: I.D.No.764/2001, your claim admitted under employee category. Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
11	R. Balakrishnan	13.01.2023	17,36,837	50,000	Nil	Wages	1.71%	Nil	Nil	16,86,837	Nil	 As per labour court, chennai order vide No: I.D.No.563/2001, your claim admitted under employee category. Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
	M. Ramamoorthy(late) Legal Hire: 1) R. Elavarasi(Wife) 2) R. Kannan(Son) 3) R. Priyanka (Daughter)	13.01.2023	20,08,661	50,000	Nil	Wages	1.71%	Nil	Nil	19,58,661	Nil	 As per labour court, chennai order vide No: I.D.No.566/2001, your claim admitted under employee category. Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
		TOTAL	2,00,31,610	29,24,922	-	-	100.00%	-		1,71,06,688		